

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 1049 of 2019

Jharkhand Glass Shramik Union (Registered) through its General Secretary,
Mohammad Ahsan Ansari Petitioner

Versus

M/S I.A.G. Company Limited, Regd. Office, 3, Hungerford Street, Kolkata & Ors.
.. ... Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : Mr. Rahul Kr. Gupta, Advocate

For the Respondents :

.....

05/ 09.09.2021.

It appears from office note dated 08.04.2021 that defect nos.2, 3, 5 and 6 as pointed out vide stamp reporting dated 26.02.2019 have not been removed.

Defect nos. 2, 3, 5 and 6 are as follows:-

Defect no.2- Typed copy of page nos.25 to 33, 45 may be given.

Defect no.3- F/c or T/c of page nos.34, 43, 44 and 46 may be given.

Defect o.5- CFS of Rs.230/- is payable.

Defect no.6- AFS of Rs.10/- is payable.

Learned counsel for the petitioner has prayed for two week's time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects.

Put up this case on 30.09.2021.

(Kailash Prasad Deo, J.)